

14

F. No. 13-46/CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-46/2018

Subject: Information under Right to Information Act 2005.


Sir/Madam,

Please refer to your RTI application No. 10626 dated 30.06.2018 received in this office on 02.07.2018, under RTI Act, 2005 the information received from **Dy. Registrar (Computer Section) & Technical Officer (In-charge Central Registry)** containing 158+16=174 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. 174 x 2=348 (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation; CPIOs are nominated at all outer benches separately.
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO
CESTAT, New Delhi
Date: 24.07.2018

To,

Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003



(13)

F.No 7(3)/CESTAT/RTI/CompSec/2015
CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST BLOCK NO.2, R.K. PURAM, NEW DELHI.

Dated: 24.07.2018

Computer Section

Sub: RTI application filed by Shri R.K.Jain-reg.

Ref: 13-46/CESTAT/CPIO-ND/VPP/2018 dated 13/07/2018

Sir,

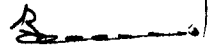
Please refer to the CPIO note dated 13/07/2018 enclosing application under RTI Act filed by Shri R.K.Jain. The required information sought in Para 'G' is dealt in F.No. 6/CompSec/repair etc/2016 and copies of note sheets and correspondences are enclosed.

Noting sheets = 19 copies

Correspondences = 139 pages

Total Pages = 158

Yours faithfully,



Bineesh Kumar K.S
Dy.Registrar(Comp)

To ✓

CPIO,
CESTAT
New Delhi

CENTRAL REGISTRY

Dated :16/07/2018

I.D. NO. 13-46/2018

Sub : Information sought by Shri R.K. Jain under the RTI
Act 2005 ----reg.

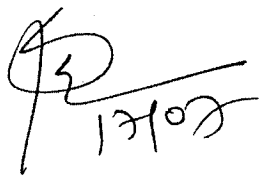
Please refer to note dated 13/07/2018 of CPIO issued vide
F.No.13-46/2018/CESTAT/CPIO-ND/VPP/2018. The point wise reply
to information related to Central Registry is as under:-

(C):The fileNo.In which the Office order No.F01(09)
Amendment/ regarding/CESTAT/2014, dated 25-1-2017
withdrawing the procedure for maintaining the
appendix XXXVI wasdealt with is 01(09)/
Amendment/Reg/ CESTAT/2014.

(D). The total number of note-sheet pages in the file is 16
whereas the total number of pages in correspondence
side is 126..

(E). The photocopies of all 16 pages of note-sheets in the
file are enclosed.

(F) Inspection of File may be carried out by the applicant
on any working day subject to 2 days advance notice to
Central Registry.


(Sunil Kumar)
Technical Officer

To,

✓ CPIO/Asstt. Registrar, CESTAT, New Delhi.

(11)

F. No. 13-46/CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-46/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,


Please refer to your RTI application No. 10626 dated 30.06.2018 received in this office on 02.07.2018, under RTI Act, 2005 the information received from **Dy. Registrar/HOO (Office of the Registrar), DR (Admin)** containing 67+02=69 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. 68 x 2=136 (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation; CPIOs are nominated at all outer benches separately.

2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO
CESTAT, New Delhi
Date: 13.07.2018

To,

Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003

Copy to:

1. Information

1. T.O., In-charge Central Registry

For reply:

2. I/C Computer Section for reply on Point 'G' (Copy of reply of Dy. Registrar/HOO is enclosed)




13/7/18

(10)

F. No. 13-46/CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-46/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,


Please refer to your RTI application No. 10626 dated 30.06.2018 received in this office on 02.07.2018, under RTI Act, 2005 the information received from **Dy. Registrar/HOO (Office of the Registrar), DR (Admin)** containing 67+02=69 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. 68 x 2=136 (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation; CPIOs are nominated at all outer benches separately.

2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CESTAT, New Delhi
Date: 13.07.2018

To,

Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003

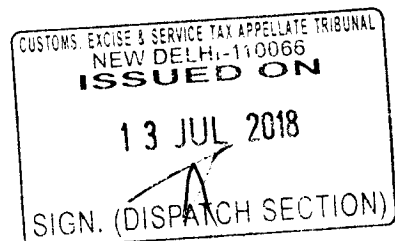
Copy to:

1. T.O., In-charge Central Registry

1. T.O., In-charge Central Registry

For reply:

2. I/C Computer Section for reply on Point 'G' (Copy of reply of Dy. Registrar/HOO is enclosed)



(a)

Customs Excise & Service Tax Appellate Tribunal
West Block No.2, R.K. Puram, New Delhi – 66

Dated : 11.07.2018
CPIO I.D. No. 13-46/2018

Sub: Information under the RTI Act, 2005 – reg.

With reference to the RTI application no. RTI/P-195/10626/18 dated 30.6.2018 filed by Shri R.K. Jain in CPIO I.D. No. 13-46/2018, the relevant informations pertaining to Registrar's office are as under:

(A) The copies of the circular file from 1.4.2018 is enclosed herewith as follows :

Noting – page no. 9-10 (2 pages)
Correspondence – page no. 88-92 (5 pages)


(B) The copies of the notification file from 1.4.2018 is enclosed herewith as follows :

Noting – page no. 21-22 (2 pages)
Correspondence – page no. 139-196 (58 pages)

(C-F) The file no. 01(09)/Amendment/regarding/CESTAT/2014 is not maintained in Registrar office. CPIO may obtain further information in this regard from Central Registry.

(G) Does not pertain to Registrar office. The information may be obtained from computer section.

Total – 67 pages


Deputy Registrar/ HOO

To

CPIO, CESTAT, New Delhi

F. No. 33/RTI/Misc./CESTAT-ND/Admn.2018- Vol III
Customs Excise & Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi – 66

8

Dated : 10/07/2018
CPIO ID No.13-46/2018

Administration Section

Sub : Information sought under Right to Information Act, 2005

Sir,

With reference to RTI Application No.10606 dt.30-06-2018 of Shri R. K. Jain in CPIO ID No.13-46/2018 the point wise reply is as under:

- A. Copies of circular issued by DR (ADMN.) w.e.f. 1-4-2018 – 01 page.
- B. - G. do not pertain to the Administration Section.

Total - 01 pages.

Yours faithfully,



Deputy Registrar (Admn.)

To

CPIO/A.R., CESTAT, N. Delhi.

①

F. No. 13-46/ CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-46/2018

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10626 dated 30.06.2018) received in this office on 02.07.2018, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

As replied by Dy. Registrar/HOO (Office of the Registrar), Point No. 'G' is related to your section. You may provide reply as soon as possible, directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

Note:-

- 1. If the information is not available with your section or you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.**
- 2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.**
- 3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made thereunder, under intimation to the undersigned.**

Encl; As above.

Meen
CPIO

CESTAT New Delhi
Date: 12.07.2018

For Compliance to:

1. Asst. Registrar (Computer Section)

Copy to: (For Information)

Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003



(6)

Customs Excise & Service Tax Appellate Tribunal
West Block No.2, R.K. Puram, New Delhi – 66

Dated : 11.07.2018
CPIO I.D. No. 13-46/2018

Sub: Information under the RTI Act, 2005 – reg.

With reference to the RTI application no. RTI/P-195/10626/18 dated 30.6.2018 filed by Shri R.K. Jain in CPIO I.D. No. 13-46/2018, the relevant informations pertaining to Registrar's office are as under:

(A) The copies of the circular file from 1.4.2018 is enclosed herewith as follows :

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Correspondence – page no. 88-92 (5 pages)


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Correspondence – page no. 139-196 (58 pages)

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(G) Does not pertain to Registrar office. The information may be obtained from computer section.

Total – 67 pages


Deputy Registrar/ HOO

To

CPIO, CESTAT, New Delhi

①. No. 13-46/18/CESTAT

Application under Section 6 of the Right to Information Act, 2005

22

Ref. No. :RTI/P-195/10626/18

Dated : 30-6-2018

Customs, Excise & Service Tax
Appellate Tribunal

02 JUL 2018

West Block No. 2, R.K. Puram,
New Delhi-110066

CPIO
Customs Excise & Service Tax Appellate Tribunal,
West Block 2, R.K. Puram,
New Delhi - 110066

1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar, New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	<p>(A) Please provide the copies of all note-sheets and correspondence pages of the file from which the circulars has been issued from 1-4-2018 till the date of providing the information.</p> <p>(B) Please provide the copies of all notesheets and correspondence pages of the file from which the notifications has been issued from 1-4-2018 till the date of providing the information.</p> <p>(C) Please provide the file No. in which the office order No. F01(09)Amendment/regarding/CESTAT/2014, dated 25-1-2017 withdrawing the procedure for maintaining the appendix XXXVI has been dealt with.</p> <p>(D) Please provide total number of note-sheets and correspondence pages contained in the file referred to in point (C).</p> <p>(E) Please provide the photocopies of all the notesheets of the said file from 1-12-2016 till date.</p> <p>(F) Please provide inspection of the file referred to in point (C) and (D) of the RTI Application.</p> <p>(G) Please provide the date and diary under which my letter dated 19-9-2017 addressed to the Hon'ble President CESTAT regarding audio/video recording of the proceedings of the Tribunal was received in the CESTAT. Please also provide the file number in which</p>

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		<p>the said letter is dealt with and provide copies of relevant notesheets and correspondence pages of the said file.</p> <p>Note:-Please provide pointwise information/ response for each of above points.</p>
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.	
6.	A Postal Order No. 44F 014035 for Rs. 10 towards payment of fee is enclosed herewith.	
7.	As per Section 7 of the RTI Act, 2005 information is to be provided within 30 days of the Application.	



Signature of Applicant
Telephone No. : 9810077977
011-24651101, 24690707
Fax No. 011-24635243

Place : New Delhi

Encl. : as above

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(M)

F. No. 13-46/ CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-46/2018

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10626 dated 30.06.2018) received in this office on 02.07.2018, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **13-46/2018(CESTAT)** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and para wise information/inspection on or before 17.07.2018 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

Note:-

- 1. If the information is not available with your section or you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.**
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- 3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made thereunder, under intimation to the undersigned.**

Encl: As above.

M
04.7.18 CPIO
CESTAT New Delhi
Date: 03.07.2018

For Compliance to:

- 1. PA to the Registrar**
- 2. Dy. Registrar (Admin)**
- 3. Technical Officer (I/C Central Registry)**

Copy to: (For Information)

Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003



2256/001/2018
07/07/2018

ID. No. 13-46/18/CESTAT

Application under Section 6 of the Right to Information Act, 2005

2

Ref. No. : RTI/P-195/10626/18

Dated : 30-6-2018

To

CPIO
Customs Excise & Service Tax Appellate Tribunal,
West Block 2, R.K. Puram,
New Delhi - 110066

Customs, Excise & Service Tax
Appellate Tribunal
02 JUL 2018
West Block No. 2, R.K. Puram,
New Delhi-110066
Wm P.O. for
10/10/18
10/2/18

1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar, New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	<p>(A) Please provide the copies of all note-sheets and correspondence pages of the file from which the circulars has been issued from 1-4-2018 till the date of providing the information.</p> <p>(B) Please provide the copies of all notesheets and correspondence pages of the file from which the notifications has been issued from 1-4-2018 till the date of providing the information.</p> <p>(C) Please provide the file No. in which the office order No. F01(09)Amendment/regarding/CESTAT/2014, dated 25-1-2017 withdrawing the procedure for maintaining the appendix XXXVI has been dealt with.</p> <p>(D) Please provide total number of note-sheets and correspondence pages contained in the file referred to in point (C).</p> <p>(E) Please provide the photocopies of all the notesheets of the said file from 1-12-2016 till date.</p> <p>(F) Please provide inspection of the file referred to in point (C) and (D) of the RTI Application.</p> <p>(G) Please provide the date and diary under which my letter dated 19-9-2017 addressed to the Hon'ble President CESTAT regarding audio/video recording of the proceedings of the Tribunal was received in the CESTAT. Please also provide the file number in which</p>

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7.	As per Section 7 of the RTI Act, 2005 information is to be provided within 30 days of the Application.	



Signature of Applicant
Telephone No. : 9810077977
011-24651101, 24690707
Fax No. 011-24635243

Place : New Delhi

Encl. : as above

Jy----